NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP (IB) No.32/Chd/Hry/2018

In the matter of:

Nisheet Ranjan.Petitioner-Financial Creditor.

Versus.

Letstrak Tech Private Limited.Respondent-Corporate Debtor.

Present: Mr.Gaurav Mankotia, Advocate for the petitioner.

Notice of this petition to the respondent-corporate debtor for 22.03.2018. Notice be sent by speed as well as at the email address available at the master data of the company immediately along with the copy of petition and the entire paper book by collecting the same from the registry and file the affidavit of service along with the postal receipt and tracking report at least three days before the date fixed.

Learned counsel for the petitioner has handed over today the tracking report of the postal department with respect to the delivery of copy of the petition sent by speed post to the respondent-corporate debtor on 31.01.2018. Let the same be taken on record.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

February 07, 2018.